### GOVERNMENT OF PUNJAB

## DEPARTMENT OF EXCISE AND TAXATION

#### Notification

The 17th March, 2010

No.G.S.R.8 /P.A.1/14/Ss.31 and 32/Amd.(175)/2010.—In exercise of the powers conferred by sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, further to amend the Punjab Excise Fiscal Orders, 1932, namely:—

#### ORDERS

- 1. (1) These orders may be called the Punjab Excise Fiscal (First Amendment) Orders, 2010.
- (2) They shall come into force on and with effect from the first day of April, 2010.
- 2. In the Punjab Excise Fiscal Orders, 1932 (hereinafter referred to as the said Orders), in Order 1-B-, in the table for serial Nos. 1 and 4 and entries relating thereto, the following serial Nos. and entries shall, respectively, be substituted, namely:—
  - "1. Indian Made Foreign Liquor of any degree Rs. 0.40 (per PL)
  - 4. Country Liquor of any degree

Rs. 0.40 (per PL)"

- In the said Orders, in order 1-D, in the table for serial No. 7 and the entries relating thereto, the following serial No. and entries shall be substituted, namely:—
  - "7. Beer of all types

Rs. 7.00 (per BL)"

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4. In the said orders, after order 1-D, the following Order shall be inserted, namely:—

"1-E The receipts of export fee and import fee referred to in Order 1-B and 1-D, shall be transferred to the Excise and Taxation Technical Service Agency (hereinafter referred to as ETTSA), and the payment of the fees shall be made by cash or through demand draft, banker's cheque, pay order or other pre paid Bank instruments into the account of Excise and Taxation Commissioner, Punjab, Receipts on this count may, then be transferred by him to the aforesaid agency, on monthly basis."

S. S. BRAR,

Financial Commissioner Taxation and Secretary to Government of Punjab, Department of Excise and Taxation.